

**GOVERNMENT OF INDIA  
PRIME MINISTER  
LOK SABHA**

UNSTARRED QUESTION NO:1601  
ANSWERED ON:14.08.2013  
DEPUTATION ENTITLEMENT  
Bhujbal Shri Sameer

**Will the Minister of PRIME MINISTER be pleased to state:**

- (a) whether State Government employees, Autonomous body employees, Central Government employees are entitled to go to any Central Government/State Government offices on deputation;
- (b) if so, the details thereof;
- (c) whether the disputed officers are entitled to get deputation allowance anywhere in any State Government where they are deputed;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) & (b): In terms of the provisions of the Recruitment Rules, the employees under Central/State Government are considered for appointment to a post under the Central Government on deputation basis; the employees of Non-Government Bodies e.g. Autonomous Bodies, Universities, Recognized Research Institutions etc. are considered for appointment to such a post on Short Term Contract, which is a form of deputation.

(c) to (e): In Central Government, the deputation allowances are as per the Department of Personnel & Training OM No. 2/22(8)/2008-Estt.(Pay II) dated 3rd September, 2008. The details of entitlement of employees who are deputed to posts under State Government are not available with the Central Government.